

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:521
ANSWERED ON:14.08.2014
EARNINGS OF RAILWAYS
Maurya Shri Keshav Prasad

Will the Minister of RAILWAYS be pleased to state:

- (a) the earning/income of Railways other than passengers and freight during the last three years and the current year, zone-wise;
- (b) whether records of such earnings/incomes are maintained at railway stations level, if so, the details thereof;
- (c) the mechanism in place to inquire into cases of irregularities/ corruption in Railways;
- (d) the number of complaints/cases of irregularities reported during the period between 2009 to 2014 and follow up action taken thereon; and
- (e) the steps taken to improve earnings/revenues of the Railways and the outcome thereof?

Answer

MINISTER OF RAILWAYS (SHRI D. V. SADANANDA GOWDA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 521 ASKED BY SHRI KESHAV PRASAD MAURYA TO BE ANSWERED IN LOK SABHA ON 14.08.2014 REGARDING EARNINGS OF RAILWAYS

(a): The details of earnings/income of Railways other than passengers and freight i.e., other coaching, sundry earnings and miscellaneous receipts during the last three years and the current year, zone-wise are Appended.

(b): Yes, Madam. Detailed records of such earnings/income are maintained at Railway stations' level. These include daily train cash book-cum-summary for all coaching earnings, Goods Cash Book for goods earnings, advance statement of gross earnings and traffic handled including sundry other earnings, Station Balance Sheet etc.

(c): There is departmental mechanism available consisting of internal check of station returns by Traffic Accounts Office and regular spot checks by Inspectors of Commercial and Accounts departments at stations to ensure proper account of earnings. Apart from departmental checks, statutory audit is also conducted on station records/ returns by the office of Comptroller & Auditor General of India. The irregularities of under charges etc. detected during these checks are debited against the stations and amounts recovered from parties/ staff concerned, wherever due. Disciplinary action as necessary is also taken as per rules.

The instances of irregularities involving corrupt practices reported in the form of complaints or unearthed during the course of regular preventive and decoy checks are investigated by an inter disciplinary vigilance organization, which has its offices in the Railway Board as well as in all Zonal Railways and Production Units.

(d): The total amount of undercharges detected by Accounts department and Statutory Audit during internal check of station returns and recoveries made during 2009-10 to 2013-14 is as under:

(Rs. in crore)

Year	Total amount of undercharges detected by Accounts department and Statutory Audit	Amount of undercharges recovered
2009-10	156.99	122.31
2010-11	197.78	162.21
2011-12	131.11	122.22
2012-13	212.31	112.32
2013-14	184.05	164.06

The details of complaints involving corrupt practices investigated by Vigilance department of Railways during 2009 to 2014 and action taken is as under:

Year	Number of complaints received	Number of officials punished
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2009	6454	7697	
2010	6260	6559	
2011	6735	7372	
2012	8421	7450	
2013	9016	4877	
2014 (up to June)	5262	4244	

(e): Indian Railways strives continuously to explore potential areas to improve revenue generation. To augment revenues from parcel traffic, Railways have introduced a scheme for leasing of parcel space of the Assistant Guard's Cabin, Brake van's Compartments and Parcel Vans. In addition to this, entire capacity of Parcel Express trains from specific origin- destination is also leased out to the private operators by inviting bids through open tenders.

To increase sundry other earnings, various new ideas/innovative schemes such as bulk advertising rights, vinyl wrapping of trains, on board infotainment, online booking of retiring rooms through IRCTC Website etc. have been adopted. Zonal railways have also been instructed to make special efforts to increase the earnings from Commercial Publicity.

The vacant land which is not required by Railways for its immediate operational need is utilized for commercial development, wherever feasible, to generate revenue from non-tariff measures through Rail Land Development Authority (RLDA).

As a result of steps taken in this direction, earnings (Other Coaching, Sundry and Miscellaneous Receipts) of Indian Railways, registered a year on year growth of 5.15 %, 14.97 % and 33.89 % during the last three years.